

or increase the price of rice. We are distributing only 3 ounces of rice. Naturally if the price is increased, the price in the open market also will go up and that will be passed on to the common man. That will be a great burden to the people. Therefore, either the Central Government should give full subsidy or they should give the full quota of rice to Kerala. Will the Government give a categorical reply if they are not determined to take vengeance on the Kerala people for the crime of voting down the Congress and bringing a non-Congress ministry into power?

SHRI ANNASAHIB SHINDE : At what price foodgrains should be sold in Kerala is a question which can be considered by the Government of Kerala. As I have already submitted, we are not discriminating against any State. We are issuing foodgrains including rice to all State Governments at the economic pool price.

SHRIMATI SUSEELA GOPALAN : Sir, I asked a specific question. You have withdrawn the subsidy. As a result of that we have to give Rs. 19 crores which means that we have to stop all developmental works. If you give 75,000 tonnes of rice, so that we can give 6 ounces per head, then we can enhance the price a little more. You are not prepared even to give that quantity of rice and you are asking us to increase the price of rice. I want to know whether you are prepared to increase the quantity or to give the subsidy.

SHRI ANNASAHIB SHINDE : Even now we are subsidising to the tune of Rs. 4½ crores the rice supplies being made to Kerala.

QUESTION UNDER RULE 40

ACTION TAKEN ON THE FIFTH REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS REGARDING IMPORT OF SULPHUR
BY S.T.C.

*2. **SHRI MADHU LIMAYE :** Will the Chairman, PUBLIC UNDER-

TAKINGS COMMITTEE be pleased to State :

(a) Whether in view of the fact that the Fifth Report of the Committee on Public Undertakings on the contract entered into by the State Trading Corporation of India Ltd. for import of sulphur was a Special Report made on a special reference by the Speaker, the Committee have asked for expeditious action on their recommendations;

(b) if not, the reasons therefor; and

(c) if expeditious action has been demanded, the reaction of Government to the recommendations made in the above Report?

THE CHAIRMAN, PUBLIC UNDERTAKINGS COMMITTEE (SHRI D. N. TIWARY) : (a) and (b) Sir, the usual practice is that the recommendations contained in the reports of the Committee on Public Undertakings are replied to in six months. In this case, Government were asked to furnish replies to the recommendations contained in the Fifth Report of the Committee on Public Undertakings (Fourth Lok Sabha) by the 1st of March, 1968.

(c) On the 19th March, 1968, replies to 19 out of 24 recommendations contained in the report have been received from the Government. Replies to the remaining 5 recommendations are awaited.

श्री मधु लिमये : अध्यक्ष महोदय, विशेष रिपोर्ट होते हुए भी 19 दिन तक इन्होंने कोई जवाब नहीं दिया, जब कि 1 मार्च को इन का जवाब आना चाहिये था और अभी भी पांच सिफारिशों के बारे में इन की प्रतिक्रिया बाकी है। मैं आप के माध्यम से चेयरमैन साहब से यह जानना चाहता हूँ कि उन की रिपोर्ट के 26वें पृष्ठ पर "अमरज्योति" के

बारे में लिखा है, क्या सरकार ने उस पर कोई निर्णय किया है—मैं उसका एक वाक्य पढ़कर सुनाता हूँ :—

“Considering all aspects of the matter the Committee are of the view that the entire deal was finalised with the good offices of Shri M. R. Dutt and Major Bipin Khanna and that the firm of Messrs. Amar Jyoti was set up as there was the possibility of earning a commission of over Rs. 11 lakhs on the sulphur contract.”

इन का और कोई उद्देश्य नहीं था, इस फर्म ने कोई काम नहीं किया था, केवल 11 लाख रुपया कमीशन खाने के लिये यह फर्म बनाई गई थी—ऐसा पब्लिक अण्डरटैकिंग्स कमेटी कहती है। क्या इस के बारे में सरकार ने कोई प्रतिक्रिया व्यक्त की है और जो सम्बन्धित मुजरिम हैं—अधिकारी हों या फर्मवाले—उन को दण्ड देने के वास्ते क्या उन्होंने कोई निर्णय किया है ?

श्री इ० ना० तिबारी : अभी जवाब नहीं आया है, पांच रिक्मेन्डेशन्स जो बाकी हैं, उनमें आयेगा।

श्री मधु लिमये : क्या ये महत्वपूर्ण नहीं हैं—इस का ऐसा मतलब है।

श्री इ० ना० तिबारी : महत्वपूर्ण नहीं है—ऐसी बात नहीं है। सभी महत्वपूर्ण हैं।

SHRI SURENDRANATH DWIVEDY: Sir, I have a suggestion in this matter. What we do generally is, when the Committee takes up certain industries the regular report goes and the Ministry gives certain replies. Again the Committee considers them and there is the action taken report. But in this case, so far as the sulphur deal or the Rourkela matter is concerned, you referred this matter specifically to the Public Undertakings Committee. I would suggest that whenever any matter is specially referred to such committees those reports should be discussed in the House because the

House is exercised on these points. It is not that the Government will give some reply to the Committee and they will decide the matter. Let the House discuss matters which have been specially referred by the Speaker to such financial committees.

MR. SPEAKER : I will consider. I cannot say anything now.

WRITTEN ANSWERS TO QUESTIONS

अनाज की बसूली

* 751. श्री क० मि० मधुकर :

श्री भोगेन्द्र झा :

क्या खाद्य तथा कृषि मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या सरकार ने इस सम्बन्ध में कारणों का पता लगाया है कि कुछ राज्यों में अनाज की बसूली धीमी प्रगति में हो रही है; और

(ख) यदि हां, तो इस स्थिति में सुधार करने के लिये सरकार का विचार क्या उपाय करने का है ताकि बसूली का लक्ष्य प्राप्त किया जा सके ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्ना-साहिब शिन्दे) : (क) जी हां।

(ख) सम्बन्धित राज्य सरकारें इन वृद्धियों को दूर करने की कोशिश कर रही हैं लेकिन कुछ राज्यों में फसलों को कुछ क्षति पहुंचने से इन राज्यों में लक्ष्यों को पूरा करने में कठिनाई होगी।

CHEMICAL ANALYSIS IN FLOUR MILLS

* 752. **SHRI MADHU LIMAYE :** Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government of India's notification provides that chemical analysis in the laboratories attached